

ITEM NO.23

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10818/2022

(Arising out of impugned final judgment and order dated 08-07-2022 in MUA227 No.3834/2022 passed by the High Court of Judicature at Allahabad)

MOHINI GUPTA & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No.161981/2022 - EXEMPTION FROM FILING O.T.

IA No.161980/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Cr1) No.12733/2022 (II)

IA No. 177060/2022 - EXEMPTION FROM FILING O.T.

IA No. 177059/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 08-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Shailesh Madiyal, Adv.
Mr. Sudhanshu Prakash, Adv.
Mr. Vaibhav Sabharwal, Adv.
Ms. Vipasha Singh, AOR
Mr. Shivamm Sharrma, Adv.
Mrs. Geetanjali Bedi, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Yagyavalkiya Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Gautam Das, AOR
Mr. Vinay Kumar Sharma, Adv.
Mr. Abanikanta Sahu, Adv.
Mr. C.m.gopal, Adv.
Mr. Dharendra Kumar Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue, meanwhile.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)